THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

Interlocutory Application No.3606/2019 Un-numbered Company Appeal (AT) (Insolvency) No. /2019 (F.No.22.10.2019/NCLAT/UR/1416

In the matter of:

Sunil S. Kakkad Appellant

Versus

Parag Seth Respondent

Appearance: Mr. Kumar Sumit, Advocate for the Appellant.

14.11.2019

This is an application to extend the time granted for curing the defects.

- 2. The facts of the case are that the Appellant filed the Memo of Appeal on 22.10.2019 and the Office after scrutiny of the Memo of Appeal on 23.10.2019, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 24.10.2019. The Appellant re-filed the Memo of Appeal on 11.11.2019. It is stated in the Interlocutory Application (IA) that due to Diwali vacations and strike called by the Advocates in Delhi, the Advocate and his staff was unable to re-file the Appeal within 7 days from the date of receiving the file. Hence, there is delay of 12 days in re-filing the Memo of Appeal, so, the same may be condoned.
- 3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.
- 4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in refiling the Memo of Appeal is hereby condoned.
- 5. As prayed, list the case before the Hon'ble Bench under the heading 'for admission' on 18.11.2019.
- 6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey) Registrar